

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

2. ORDER DATED 15-11-2000.

Defect pointed by the Registry is ignored. Let the OA be registered. Heard Mr. R.N. Acharya, learned counsel for the applicant and Mr. D. N. Mishra, learned Standing Counsel for the Railways. As we entertain some doubt about the maintainability of the petition before this Tribunal as the applicant is a Member of the Railway Protection force, learned counsel for the applicant wants to withdraw this OA. In view of this the OA is disposed of as withdrawn.

V.J. Verma  
Vice-Chairman  
15/11/2000

Member (Judicial)